

under JMADA on 01.06.1993 as Peon. He retired on 31.08.2019. He submits that after retirement he has filed representation for release of the aforesaid dues but nothing has been paid and no order has been passed as yet.

5. Mr. Santosh Kr. Jha, the learned A.C to Mr. Mahavir Pd. Sinha, the learned counsel appearing for the respondent-JMADA submits that if the petitioner files a fresh representation before the respondent no.2, he will consider the case of the petitioner under the scheme for such payment.

6. Accordingly, the petitioner is directed to move before the respondent no.2 by way of filing a fresh representation within three weeks.

7. If such representation is filed within the aforesaid period, the respondent no.2 will consider the case of the petitioner in accordance with the scheme of JMADA within a period of 8 weeks thereafter and release the admitted benefit in favour of the petitioner immediately.

8. With the aforesaid observation and direction, the instant petition [W.P.(S) No.851 of 2020] stands disposed of.

9. I.A., if any, also stands disposed of.

(Sanjay Kumar Dwivedi, J.)

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